



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 21st March, 2018 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 16 of 2018**

***A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30 of 1983. Amendment of section 136-D.  
2. In section 136-D of the Tamil Nadu Co-operative Societies Act, 1983, sub-section (23) shall be omitted.

**STATEMENT OF OBJECTS AND REASONS**

As per the provisions of sub- section (23) of section 136-D of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983), the cadre system in short term Co-operative Credit Structure Society was abolished. Now, the Government have decided to amend section 136-D of the said Tamil Nadu Act 30 of 1983 suitably to revive the Common Cadre Service in the short term Co-operative Credit Structure Societies in order to have efficient staff in the said Societies so that the said Societies shall function viably and also provide various services in an efficient manner.

2. The Bill seeks to give effect to the above decision.

**SELLUR K. RAJU,**  
*Minister for Co-operation*

K. SRINIVASAN,  
*Secretary.*